

(a) whether the All India Bank Officers Confederation submitted a memorandum to the President on 30 July, 1990;

(b) if so, the main demands raised in the memorandum; and

(c) the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) The AIBOC in its memorandum has demanded restructuring of banking system, take over of private sector banks, bipartism and industrial relations, participative management, amendment to Industrial Disputes Act, constitution of administrative tribunal for bank officers, pension, staff shortage, etc.

(c) Government welcomes any suggestion that would help further improvement in the banking system. While the Government appreciates AIBOC's gesture towards better customer service, productivity and efficiency, some of the issues like staff shortage, alleged unilateral actions of the Government/Indian Bank's Association in varying the settled service conditions of offices, etc. are misconceived and did not warrant any specific action on the part of the Government.

Conference of State Law Ministers

3963. SHRIMATI BASAVA-RAJESWARI:

SHRI DHARMESH PRASAD VARMA:

SHRI NANDLAL MEENA:

SHRI P. M. SAYEED:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a conference of the State Law Ministers was held in New Delhi July, 1990;

(b) if so, the outcome of that conference;

(c) whether Government are evolving a system to ensure quick and cheap justice to people; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) Yes, Sir. The views widely shared at the meeting of Law Ministers were that there should be proper screening of cases to be filed by Government, that vacancies in judiciary should be filled up expeditiously, that judicial administration should be modernised, that Section 80 CPC notices should be carefully screened to redress genuine grievances of citizens at that stage itself, that principles of natural justice should be adhered to at every stage in administration, that efforts should be made to devise alternative procedures for resolving differences before they become disputes in courts and that Governments should be encouraged to refer disputes involving Government Departments to Lok Adalats.

(c) and (d) Various steps like grouping of cases involving common questions of law, constitution of special benches, etc., have been taken to reduce pendency of cases in courts. A Committee of three Chief Justices of High Courts has been constituted by the Government in January, 1989 to study the problem of arrears in courts and to suggest remedial measures.

Exports by Agarbatti Industry

3964. SHRIMATI BASAVA-RAJESWARI:

SHRI MADHAVRAO SCINDIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the agarbatti industry is facing grave challenge and competition in overseas markets from Japan and China; and